

**IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI**  
**COURT - IV**

**ITEM No. 116**  
**(IB)/914/ND/2020**

**IN THE MATTER OF:**

Bandari Venkataiah	...	Applicant
Vs.		
HIL (India) Limited	...	Respondent

**Order under Section 9 of IBC**

**Order delivered on 18.08.2021**

**Coram:**

**DR. DEEPTI MUKESH,**  
**HON'BLE MEMBER (JUDICIAL)**

**MS. SUMITA PURKAYASTHA,**  
**HON'BLE MEMBER (TECHNICAL)**

**PRESENT:**

For the Applicant : Mr. Dhruvajit Saikia, Ms. Megha, Advocates  
For the Respondent :

**ORDER**

Learned Counsel for the Applicant is unable to make any statement and states that she will take instructions for withdrawing this application. Learned Counsel for the Corporate Debtor states that the Applicant is indulging into forum shopping since under same issue Arbitration Award is given which is under challenge before the Hon'ble Bombay High Court in which further proceedings are filed by the Applicant. Learned Counsel has to make submissions with respect to various proceedings on the next date.

List on **23.08.2021.**

**Sd/-**  
**SUMITA PURKAYASTHA**  
**MEMBER (TECHNICAL)**

**Sd/-**  
**DR. DEEPTI MUKESH**  
**MEMBER (JUDICIAL)**